

[श्री कंवर लाल गुप्त]

बना दो और किसी की अगर गर्दन कटवानी हो तो कटवा लो। इस तरह के जो जजेज हैं उनको मैं बताना चाहता हूँ कि हवा के साथ रहना ठीक नहीं है क्योंकि आप सोसायटी के लिए रेस्पॉसिबल हैं। सबसे बड़ी कोर्ट तो सुप्रीम कोर्ट है लेकिन जनता की कोर्ट उससे भी बड़ी है जिसके प्रति आप भी, मैं भी और जजेज भी जिम्मेवार हैं।

अन्त में मैं इस विधेयक का समर्थन करते हुए सांग करता हूँ कि ऐसे लोगों को एग्जाटमेंट मिलनी चाहिए जोकि जुडी-शियल व्यू लेकर चलें न कि हवा के रुख के साथ चलें। मैं भी रूलिंग पार्टी का सदस्य हूँ लेकिन मैं चाहता हूँ कि जजेज देश के निर्माण के लिए, देश के प्रजातन्त्र के लिए ऐसी परम्पराएँ डालें, इस प्रकार से अपने इन्टरप्रिटेशन दें जिससे जमहूरियत और प्रजातन्त्र और ज्यादा गहराई में जाएं उन कि उस पर कुटाराघात हो। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूँ।

15.32 hrs.

PAPERS LAID ON THE TABLE—
Contd.

MR. DEPUTY-SPEAKER: Mr. Bahuguna wants to intervene.

THE MINISTER FOR PETROLEUM AND CHEMICALS AND FERTILISERS (SHRI H. N. BAHUGUNA): I must express my sincere regrets for not being here when I was called to lay the papers. I was under the impression that the papers would be laid after the Bill was processed. Meanwhile some changes took place. Therefore, I must beg your pardon for not being present here when my name was called.

SHRI SOMNATH CHATTERJEE (Jadavpur): You are excused.

OIL INDUSTRY (DEVELOPMENT) AMENDMENT RULES, 1977, ANNUAL REPORT AND REVIEW OF OIL INDUSTRY DEVELOPMENT BOARD, NEW DELHI WITH AUDITED ACCOUNTS FOR 1976-77.

SHRI H. N. BAHUGUNA: I beg to lay on the Table—

(1) A copy of the Oil Industry (Development) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 742(E) in Gazette of India dated the 13th December, 1977, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974. [Placed in Library. See No. LT-1408/77].

(2) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the Year 1976-77, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974 read with rule 29 (2) (e) of the Oil Industry Development Rules, 1975.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report. [Placed in Library. See No. LT-1409/77].

Annual Report and Review of Oil and Natural Gas Commission for 1976-77, Reviews and Annual Reports of Hindustan Organic Chemicals Ltd., Rasayani, Indian Oil Corporation Ltd. Bombay, and Engineers India Ltd., New Delhi for 1976-77 with Audit Reports.

SHRI H. N. BAHUGUNA: On behalf of Shri Janeshwar Mishra, I beg to lay on the Table:

(1) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1976-77 and of its subsidiary company Hydrocarbons India Limited, New Delhi for the year 1976, under sub-